

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 15868/2019

(Arising out of impugned final judgment and order dated 17-08-2017 in AN No. 1652/2005 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SABIR ALI

Petitioner(s)

VERSUS

AZAM & ANR.

Respondent(s)

(WITH IA No.78062/2019-CONDONATION OF DELAY IN FILING and IA No.78066/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.78065/2019-EXEMPTION FROM FILING O.T. and IA No.78061/2019-PERMISSION TO FILE SLP)

Date : 09-12-2019 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mohd. Parvez Dabas, Adv.
Mr. Uzmi Jameel hussain, Adv.
Mr. Vaibhav Tandon, Adv.
Mr. Shakil Ahmed Syed, AOR

For Respondent(s) Mr. Talha Abdul Rahman, AOR
Mohd. Shag Khan, Adv.

Mr. Gopal Singh Chauhan, Adv.
Mr. Parmanand Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel
for the first respondent for filing counter affidavit,
list the Special Leave Petition after four weeks.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER